

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 759/2000.

of nature, in first instance are sought to be

Thursday, this the 1st day of February, 2001.

Coram: Hon'ble Shri B.N.Bahadur, Member (A),

Eddy James Devasakayam, aged and residing of 105 - Hardik Apartment, Manvel Pada Road, Virar (East), Dist. Thane - 401 303. ... Applicant.  
(By Advocate Shri R.S.Tulaskar)

Vs.

1. The Divisional Commercial Manager, Central Railway, Mumbai Division.
2. The Divisional Railway Manager, Central Railway, CST-Mumbai, Annexe Building, Gr. Floor, CST, Mumbai - 400 001.
3. Union of India through General Manager, Central Railway, CST, Mumbai.

... Respondents  
(By Advocate Shri Suresh Kumar)

ORDER

{Per Shri B.N.Bahadur, Member (A)}

Heard Shri R.S.Tulaskar, Counsel for the Applicant for some time. Since only Shri Suresh Kumar, Counsel who appears amongst those for Central Railway is readily available, he is asked by the Tribunal, to take takes notice. There can possibly be no objection to this, since I propose to give very limited directions in this OA.

2. In the first instance, it is seen that as per Roznama dt. 16.11.2000, it was brought out that multiple reliefs cannot be agitated, as has been done here. When this was brought to the notice of Learned Counsel Shri Tulaskar, today, in consultation with the Applicant who is present, has prayed orally that the second relief and para 8(ii) may be deleted. This ~~is~~ request is allowed and prayer at para 8(ii) is allowed to be

withdrawn. Now, the prayer that is before the Tribunal is of extremely limited nature, in that directions are sought to be made to the Respondent No.2 i.e. The Divisional Railway Manager, Central Railway, CST, Mumbai to the effect that the application/representation made for grant of compassionate allowance by the Applicant be considered and disposed of. This is a reasonable request.

3. Accordingly, this OA is hereby disposed of with a direction that Respondent No.2 shall consider the representation dt. 19.1.1999 (copy at Annexure A-3) made to him by Applicant, and take a decision on that representation on merits, and in accordance with law and intimate <sup>the</sup> decision taken to the Applicant.

4. Such consideration and decision shall be completed within a period of three months from the date of receipt of a copy of this order. Liberty to Applicant to agitate his grievance, if any, thereafter as per law. The OA stands disposed of accordingly. No orders as to costs.

*Bn Bahadur*  
~~(B.N.BAHADUR)~~, 01/02/01  
MEMBER (A)

B.